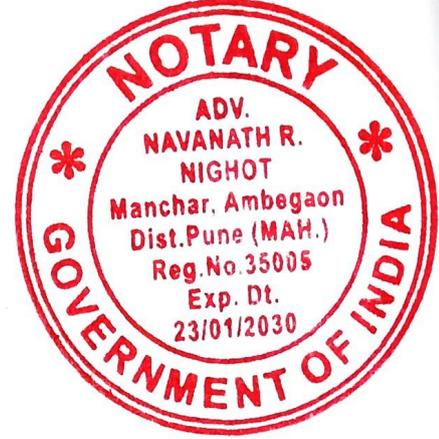


BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 08/2025

HIRWAI PARYAVARAN SANGH
APPLICANT
VS.
M/S ATUL STONE CRUSHER & ORS.
RESPONDENTS



REJOINDER ON BEHALF OF RESPONDENT NO. 1

I, Mr. Karale Magan Mhatarba, proprietor of Atul Stone Crusher, Age:64 years, Occupation: Business, R/At: Gat No. 2307, Mahatma Fulewadi, Mahalunge Padwal, Taluka Ambegaon, Pune 410515 do take oath and state as under:

1. At the outset I say that I have filed the Affidavit in Reply of the Respondent No. 1 dated 25.06.2025 and am therefore competent to file the present Affidavit in Rejoinder to make additional submissions to the Affidavit in Reply of the Respondent No.1.

2. I say that Respondent No.2 has granted Consent to Operate under Orange /SSI Category to Respondent No.1 contrary to the false complaints of the Applicant who has many and multiple times wrongfully alleged that Respondent No. 1 falls under Red Category.

3.I say that the industry of Respondent No.1 has been away from human habitation by 1/2 kms and over the years human population density has moved closer to site of Respondent No.1.

4. I say and submit that the Respondent No.2 has granted Renewal of Consent to Operate under Orange/SSI vide no. Format1.0/RO/UAN No.0000147373/CR/2301001046, Dtd. 11/01/2023 to the Respondent No.1, subject to certain terms and conditions and valid upto 30/11/2027.

Photos are annexed as Annexure-A

5. I say and submit that Respondent No.2 on the basis of Complaint received from the Applicant, dated 31/10/2023, has issued the Show Cause Notice on 29/12/2023 to Respondent No.1

6.I say that the officials of the Respondent No.2 have visited the industry of Respondent No. 1 to check the compliance of consent condition and investigate the compliant and accordingly following non-compliances was reported:

- i) You have not provided cover to conveyer belts to avoid the dust emissions from your activity.
- ii) You have not provided adequate water spraying arrangement at the Conveyer belts and jaw crusher.
- iii) You have not provided tin fencing, tree plantation along with the periphery of the crusher unit.
- iv) You have not carried out regular cleaning and wetting of the ground premises.

7. I say and submit that in response to the queries raised by Respondent No.2 my replies are as follows :

- i) Abundant water is available on site which is used for sprinkling on open conveyers, jaw crushers, plantation, open ground premise, periphery of



machineries, internal roads etc. ensuring that sprinklers suppress dust generated and hence there is no possibility of emission of dust from machineries before commencement of crusher or while running the industry and handling /loading/unloading activity.

ii) Crusher and conveyer belt is watered by sprinklers and water tabs to every belt and machinery. Tin Sheet cover arrangement is provided to screens.

iii) Regular wetting of roads is carried out to suppress the ground level dust within the premises. A separate daily tanker is engaged specifically for wetting of the roads to control air borne dust emission due to wind.

Photos are attached as Annexure-B colly

iii) Respondent No.1 has in the course of running the industry/business, has taken all required permissions (govt, semi-govt, local) such as, lease (mining) from collector office, pollution permission, environmental permission, and has filed compliance report every six months in the respective departments.

Photos are attached as Annexure-C colly

iv) The periphery of the project is covered by 4-5 paths of plantation. 550 to 600 plants/trees are planted and 1000 to 1200 natural plants are there. So there are near about 1800-1900 plants. The tin fencing is not separately provided on site as near about 1800-1900 nos. of plants are present to control and avoid any direct air flow towards human habitation. The internal road is covered by metals, stone and grit.

Photos are attached as Annexure-D colly

vi) There is controlled blasting on site for minimising large sound, earth vibrations, and emission of dust. The locality is currently near about half



kilometer away from crusher site, hence there is no disturbance to locality. The Applicant has stated in his complaint that there are cracks to walls of home/ houses and temple etc. and disturbance to human beings and animals etc. which is totally wrong and false.

vii) Display Board is provided at the entrance of the site indicating survey no., name, & address of the owner and the unit.

Photos are attached as Annexure- E.

Solemnly affirmed at Pune on this 30 day of July, 2025

[Handwritten Signature]
Affiant

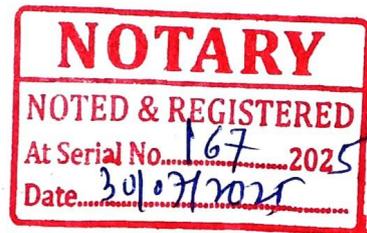
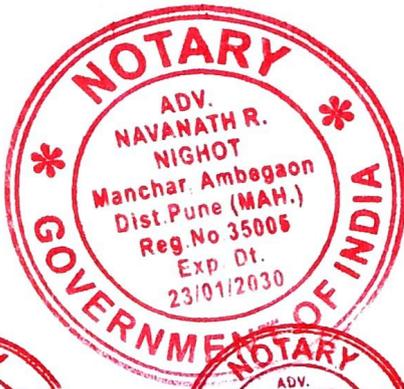
I know the affiant.

Advocate

AFFIDAVIT

Solemnly affirmed before me
Shri... Magan Mhatasba Karale
R/o... Manchar Tal-mubegam pmu
whom I know personally.
Dt. 30/07/2025

[Handwritten Signature]
ADV. NAVANATH R. NIGHOT
NOTARY GOVT. OF INDIA



ANNEXURES

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627
 Fax: 020 -25811029
 Website: <http://mpcb.gov.in>
 Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,
 Mumbai Pune Road,
 Wakdevadi, Pune -
 411003.

Date: 11/01/2023

ORANGE/S.S.I (O64)
 No:- Format1.0/RO/UAN
 No.0000147373/CR/2301001046

To,
 M/s. ATUL STONE CRUSHER.
 GAT NO 2307, MHALUNGE PADWAL
 TAL:- AMBEGAON, DIST-PUNE.



Your Service is Our Duty

Sub: Grant of Renewal of Consent under Orange/SSI category

Ref: Board's granted consent to operate vide number RO-PUNE/CONSENT/1712001170 dated 29.12.2017

Your application No.MPCB-CONSENT-0000147373 Dated 30.08.2022

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 30/11/2027
- The capital investment of the project is Rs.1.22 Crs. (As per C.A Certificate submitted by industry)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	CRUSHED STONE (METAL) & GREET	45	Brass/D
2	STONE DUST	5	Brass/D

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.6	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG SET	1	As per Schedule -II

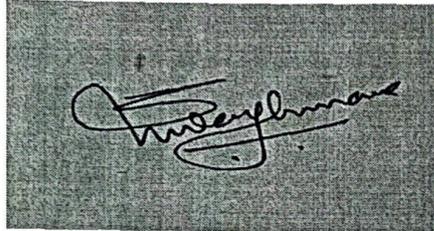
- Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
		NA			

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1		0	--NA--	NA	NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)
11. The applicant shall comply with the Boards circular No. MPCB/JD(APC)/Stone Crusher/TB-2/B-837 dated 04.03.2020 regarding the siting Criteria for stone crusher units in the State of Maharashtra.



451cfea8
188c6798
645d0f9f
fd927b91
19d6cfda
a39c9440
e50bfba1
75635f95

Signed by: Shankar L. Waghmare
Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
ropune@mpcb.gov.in
2023-01-11 19:30:57 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN2209000670	07/09/2022	Online Payment
2	15000.00	TXN2211002796	21/11/2022	Online Payment
3	15000.00	TXN2211002793	21/11/2022	Online Payment
4	5000.00	TXN2212003493	23/12/2022	Online Payment
5	61150.00	TXN2212003490	23/12/2022	Online Payment

Copy to:

- Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- Generation - As per your application the treated effluent generation is Nil.
 - Treatment - NA
 - Disposal - NA
- As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.6 CMD of sewage.
 - The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	100

- C] The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.
- The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 - The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 - The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	2.00
2.	Domestic purpose	1.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

- The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	DG SET	Acoustic Enclosure Stack	1.50	HSD 100 Ltr/M	1	SO ₂	0.5 Kg/Day

Quantitative Standards for the SPM: Suspended particulate matter shall be measured 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/M³.

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5. **A] Installation and Operations of Stone Crushing Unit:**

1. Stone crusher unit shall install adequate pollution control measures including erection of G.I./M.S. sheet cover and sprinklers before commencement of crusher.
2. Crusher shall covered and water sprinkling system shall be provided on crusher to suppress dust generated due to material handling / loading / unloading activity.
3. Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening / grading activity.
4. All conveyor belts shall be adequately covered by G.I./M.S. sheet only.
5. Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
6. All approach roads and ramps shall be metalled.
7. Curtain or wall shall be provided surrounding the stone crusher.
8. Display Board shall be provided at the entrance of the stone crusher indicating survey no., name, & address of the owner and the unit.
9. Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.

B] Air Pollution Control Measures:

1. Dust containment cum suppression system for the equipment i.e. main crusher / jaw crusher, vibrating screen etc. shall be provided to limit emissions as below.
2. Construction of wind breaking walls especially at charging hopper & crushing place shall be provided to limit emissions as below.
3. Construction of metalled roads within the premises shall be provided. Regular wetting of the ground within the premises shall be carried out.
4. Tree plantation along the periphery inside boundary of the stone crusher premises having minimum width 5 meters, on all sides shall be developed.
5. The foliage of the trees shall adequately cover area up to about 20 mtrs. height.

C] Miscellaneous:

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project Proponent shall provide adequate water treatment and disposal facility from generated effluent from their activity. They shall comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.
3. The project proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission / effluent in excess of the standards being emitted / discharged into the environment and violation of Consent conditions and thereby causing environmental pollution.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent	25000	15 days	Towards Compliance of this consent conditions.	Continuous	30.11.2027
2	Renewal of Consent	25000	15 days	Towards the operation and maintenance of pollution control systems.	Continuous	30.11.2027

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.

21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

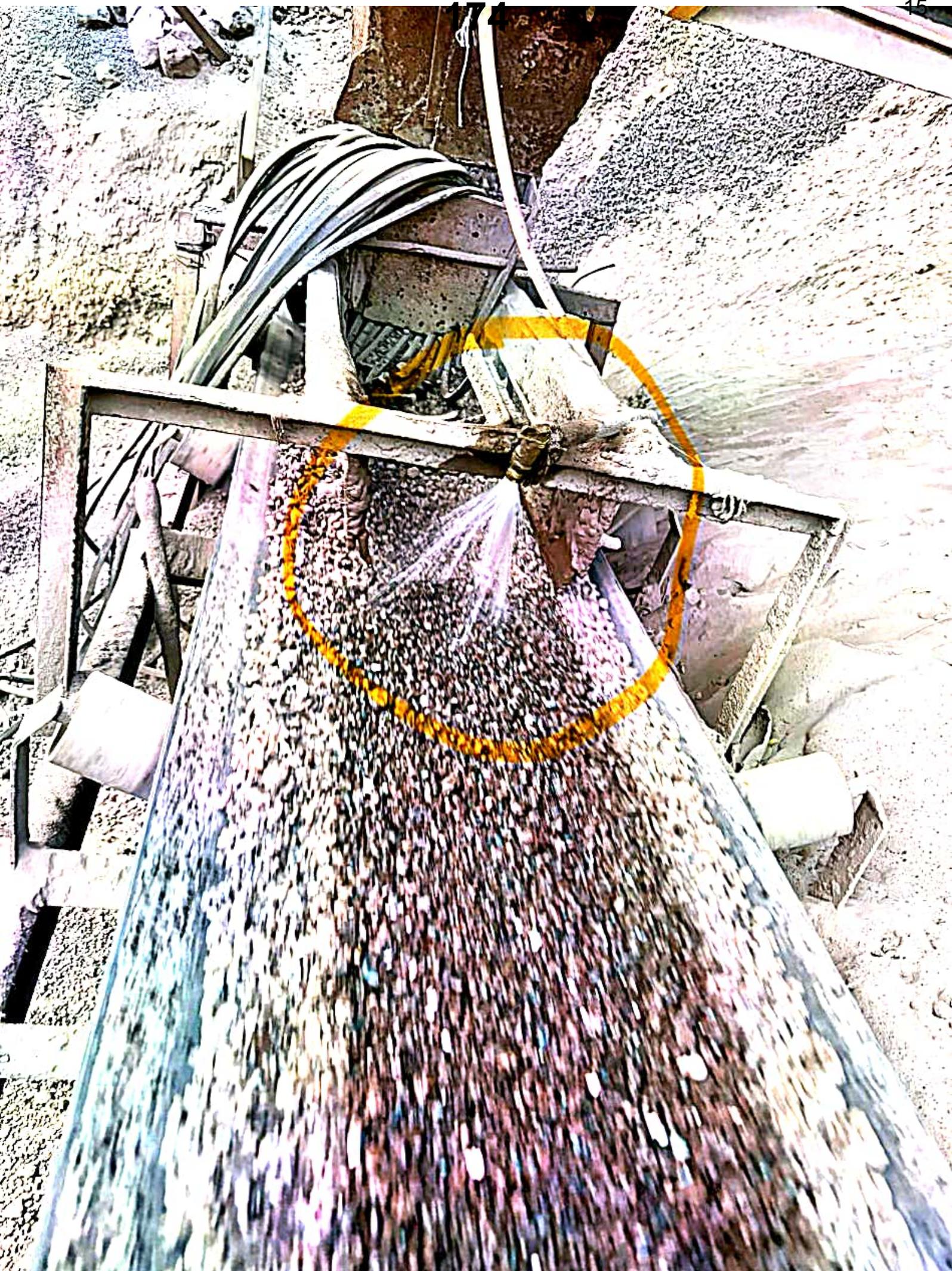
This certificate is digitally & electronically signed.

Annexure- B



















Annexure-C

Magan Mhatarba Karale
At Dobi Mala Road, Near Market Yard,
Manchar, Chandoli Budruk, Pune 410 503

Date : 30.08.2023

To,
The Regional Director,
Regional Office, West-Central Zone,
Ministry of Environment, Forest & Climate Change,
Ground floor, New Secretariat Building,
Civil Lines,
Nagpur-440001

Sub: Submission of Compliance Report for Environmental Clearance for the period of January 2023 to June 2023 for stone quarry at Survey No. 2307, Area 1.61 Ha, Village Mahalunge Padwal, Tahsil Ambegaon, District Pune, M.S.

Ref: Environmental Clearance Letter from Environment Department, Govt. of Maharashtra, No. SEAC-2013/CR.201(A)/TC-2, dated 01.01.2015 (Sr. No. 135)

Respected Sir,

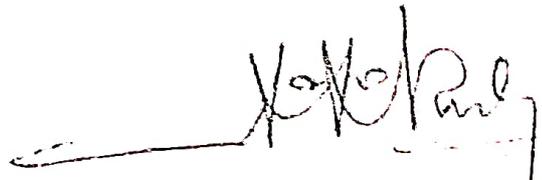
Please find enclosed Six monthly Compliance report for Environmental Clearance for the period January 2023 to June 2023 for stone quarry at Survey No. 2307, Area 1.61 Ha, Village Mahalunge Padwal, Tahsil Ambegaon, District Pune, M.S.

The General and Specific Conditions mentioned in the Environmental clearance letter have been complied to the best possible extent and necessary documents/data is provided in this Compliance Report. We ensure you to continue compliance of the conditions prescribed in Environmental Clearance Letter for the protection and conservation of environment. In this effort your guidance and suggestion will be highly appreciable.

Kindly acknowledge the receipt of this six monthly compliance report.

Thanking you,

Yours faithfully,



Magan Mhatarba Karale

CC : District Mining Officer, Pune

COMPLIANCE REPORT OF ENVIRONMENTAL CLEARANCE

(Letter from Environment Department, Govt. of Maharashtra,
No. SEAC-2013/CR.201A/TC-2, dated 01.01.2015 (Sr. No. 135))

Compliance Period: January 2023 to June 2023

Submitted to
The Regional Director,
Regional Office, West-Central Zone,
Ministry of Environment, Forest & Climate Change,
Ground floor, New Secretariat Building, Civil Lines, Nagpur-440001

For
Stone Quarry
Survey No 2307, Area 1.61 Ha,
Village Mahalunge Padwal, Taluka Ambegaon, Dist Pune, M.S.

Lessee
Magan Mhatarba Karale

July 2023

Compliance Report for Specific and General Conditions of Environmental Clearance: District Pune

Ref: Letter from Environment Department, Govt. of Maharashtra, No. SEAC-2013/CR.201A/TC-2, dated 01.01.2015 (Sr. No. 135)

Compliance Period: January 2023 to June 2023

Name of the lease holder: Magan Mhatarba Karale	
Village : Mahalunge Padwal	Survey No. : 2307
Tahsil : Ambegaon	Area : 1.61 Ha

Sl. No	Condition	Reply
Specific Condition		
1	Quarrying allowed only in the recharge zone of hills, not in run off or storage zone. For this purpose, GSDA should be involved to carry out intensive geophysical survey to identify such recharge zone where quarrying can be allowed.	Quarry is located in recharge zone.
2	Discharge of sewage from quarry sites should be strictly controlled.	There is no discharge of sewage from quarry site
3	No quarry shall be allowed within safe distance from any habitation or human activity.	The quarry is 1.5 km away from nearest habitation (Village Mahalunge Padwal) maintaining safe distance
4	Only on going /existing leases are recommended for renewal. No new stone quarry proposal is recommended at this juncture.	This is an existing lease.
5	It is necessary for all the above recommended cases to prepare Mining Plan and get it approved by the Competent Authority before mining operations as per provisions in existing Rules.	Mining plan under the provisions of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 has been approved by Directorate of Geology and Mining and submitted to District Collector.
6	District Collector to ensure that the provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 shall be strictly adhered to.	-

Sl. No	Condition	Reply
7	District Collector to ensure that the provisions stipulated in the Office Memorandum (O.M.) No. J-13012/12/2013-1 IA-II (1) dated 2 ⁴ /12/2013 issued by Ministry of Environment and Forest (MoEF) are implemented in letter and spirit.	-
8	District Collector to ensure that distance between one lease area and another lease area or clusters of lease area is more than 500 m.	-
9	District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the stone.	-
10	Project Proponent and District Collector to ensure that vehicles transporting stone should not be overloaded beyond stated capacity.	Transporting vehicles are not overloaded beyond stated capacity.
11	Project Proponent and District Collector to ensure that there is no violation of the Supreme Court order given in related matters	Care has been taken to strictly comply orders of the Honorable Supreme Court Directives.
12	The District Collector to prepare closure plan and get it approved by the competent authority for all abandoned mines in the District.	-
13	District Collector and District Mining officer will be held responsible personally for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.	-
14	Transport of stone should be by vehicles which are properly covered with Tarpaulin and it should not be overloaded.	Transportation of materials is done by covering Tipper/Dumper with tarpaulin. Photograph of the same is enclosed Annexure 1. Care has been taken that vehicles should not be overloaded beyond stated capacity

Sl. No	Condition	Reply
	implementation of measures taken shall be reported to Environment Department	with the help of tanker 5 KL capacity. To control dust pollution, water sprinkling is carried out daily on loading/unloading point, haul road, blasting site, approach road etc. The photographs of water sprinkling are enclosed as Annexure 5.
18	Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 shall be strictly adhered to.	Agreed and all rules will be adhered.
19	District Collector and District Mining officer will be held responsible personally for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.	-
20	District Collector will take bank guarantee of Rs. 2,00,000/- OR upto 2% of the annual royalty, whichever is higher, for the given lease from the lease holder to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by project proponent bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such project proponent.	-
21	It shall be ensured that there is no fauna dependent on the areas close to mining for its nesting.	There is no fauna dependent on the areas close to mining for its nesting.
22	To prevent dust / particulate matter pollution, the lease holder shall take up tree plantation in an area 10 m from the boundary of the leased area and also on either side of the road leading to the quarry from the already surfaced road.	<ul style="list-style-type: none"> • 75 numbers of trees of local species viz. Neem, Gulmohar, Wad, Pimpal etc has been planted within mining lease area and outside lease area. • Average height of tree is 10 to 12 feet. • Photographs of plantation is enclosed as Annexure 6 <p>It is proposed to plant 60 saplings of local trees species.</p>
23	Project Proponent and District Collector to ensure that there is no violation of the Supreme Court order given in related matters	Care will be taken to strictly comply orders of the Honourable Supreme Court Directives.
24	District Collector shall prepare closure plan and get it approved by the competent	-

Sl. No	Condition	Reply
15	District Collector to ensure that no mining will be carried out in the villages declared as Ecologically Sensitive Areas (ESA) by the High Level Working Group (HLWG) under Dr. K Kasturirangan.	-
16	The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area is not affected. The depth of quarrying should be above the levels of aquifers to avoid the contamination/ degradation of water quality of aquifers. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.	<p>Geologically the area in the district of Purn comprises of Deccan basalts, formed by the fissure types of eruptions of basaltic lava flows. Some of the lava flows either developed in pillow structure or in brecciated to form volcanic breccia. They are occurring in the form of hilly terrain mounds and elevated lands. Minor minerals like stones, ordinary earth etc. are quarried from such rock types.</p> <p>The deccan trap rocks are hard, compact mass and occasionally glassy in nature. They do not exhibit any fractured pattern. These rocks do not have property of holding the ground water. Whatever the ground water available in the area is in the form of soil moisture. Thus, there is no adverse hydro geological effect on account of shallow quarries.</p> <p>Static Water Level of ground water from near wells/ bore wells in agriculture land / villages has been collected and data is enclosed Annexure 2.</p> <p>Water Sample from ground water source has been collected (by MoEF&CC recognized laboratory). Analysis report of water quality is enclosed Annexure 3.</p>
17	Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Water sprinkling shall also be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of	<p>Ambient air quality monitoring at the site and nearest habitation has been carried out during April 2023, as per the norms prescribed by MoEF&CC, GOI by MoEF&CC recognized laboratory. The results are attached (Annexure 4). At present the ambient air quality reported to be within the prescribed limit NAAQ norms by CPCB.</p> <p>Sprinkling of water on daily basis is carried</p>

Sl. No	Condition	Reply
	authority for all abandoned mines in the District.	
General Conditions		
1	Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.	Map showing ground level and contour of stone quarry of this mining lease authenticated by Mining Branch, Collector Office Pune.
2	All necessary statutory clearances shall be obtained before start of mining operations.	All the necessary and statutory clearances and permissions such as consent from pollution control board, explosive license, N.A permission from concern Tahsildar, N.O.C from Gram Panchayat for quarrying operation, has been already obtained. Environment Clearance is granted by SEIAA (Dated 01.01.2015).
3	Mining / loading shall be limited to day hours' time only. The quarrying loading shall not be done during night hours.	The quarrying operations, loading /unloading of vehicles are done in the day hours' time between 8 am to 5 pm. Blasting is carrying out occasionally between 12 to 1 pm.
4	No mining shall be carried out in the safety zone of any bridge and/or embankment.	The mining activity has not been carried out in the safety zone of any bridge and/or embankment. It may be noted that prior to grant Stone Quarry this has been confirmed.
5	No mining shall be carried out in the vicinity of natural/ manmade archaeological sites	The mining has not been carried out in the vicinity of natural/ manmade archaeological sites. There are no natural/ manmade archaeological sites within 500 m.
6	The lease holder shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if required for the project.	Surface water is used for dust suppression/ plantation. Ground water is not used for any purpose and ground water is not intercepted or likely to be intercepted during the course of mining. Hence, permission from competent authority has not been obtained. Drinking/ domestic water requirement is met from surface water.
7	Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.	No wastewater is generated during the course of quarrying operations of minor minerals.
8	No wildlife habitat will be infringed.	Occurrence of wildlife is not observed in this area. The nearest forest is at distance 6 km on North

Sl. No	Condition	Reply
		direction.
9	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.	There is no National Park and Wildlife Sanctuary within 10 km radius.
10	Green belt development shall be carried out considering CPCB guidelines including selection of plant species in consultation with the local DFO/Horticulture Officer.	<ul style="list-style-type: none"> • 75 number of trees of local species viz. Neem Gulmohar, Wad, Pimpal etc has been planted within mining lease area and outside lease area. • Average height of tree is 10 to 12 feet. • Photographs of plantation is enclosed Annexure 6 • It is proposed to plant 60 sapling of local tree species.
11	Parking of vehicles should not be made on public places.	Parking of vehicles is not made in any public place.
12	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.	<p>Transportation of materials is done by covering Tipper/Dumper with tarpaulin.</p> <p>Photograph of the same is enclosed Annexure 1.</p>
13	Appropriate mitigation measures shall be taken to prevent any kind of pollution in consultation with the Maharashtra Pollution Control Board. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.	Proper care has been taken for leakage of oil and grease of the vehicles used for transportation. Permission from RTO has been obtained for the machine deployed.
14	Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded	All the precautionary steps are taken by us to prevent vehicular emissions beyond permissible level. However we will be more careful in this matter. Vehicular emissions will be monitored regularly and mineral transportation shall be carried out using tarpaulin.
15	Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.	<ul style="list-style-type: none"> • There is no habitation near to this site quarry. Maintenance of roads is undertaken regularly. • Measures has been adopted which includes: <ul style="list-style-type: none"> ○ Village Road Maintenance ○ Dust Suppression ○ Plantation ○ Controlled Blasting ○ Pre and Post Blast water suppression

Sl. No	Condition	Reply
		<ul style="list-style-type: none"> ○ Provisions of speed breakers / Boards at crowded / School/ Hospitals/ Religious Places ○ Transport through covered trucks • The nearest habitation is village Mahalunge Padwal at a distance 1.5 km. • Vehicle passes during transportation is outside the village.
16	Dispensary facilities for first-aid shall be provided at site.	<ul style="list-style-type: none"> • The dispensary facilities for first-aid are being provided to workers whenever required. • Medical facility available for workers at a distance of 5 kms at Ambegaon. • Photograph of First Aid Room is enclosed as Annexure 7. • Personal Protection Equipment's Helmets, gum shoes, dust mask has been provided to workers.
17	Occupational health surveillance program of the workers should be undertaken periodically	<ul style="list-style-type: none"> • Occupational health surveillance program is proposed and details shall be provided during the next compliance report.
18	Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.	<ul style="list-style-type: none"> • Facility for housing 4 workers has been provided at the outside ML area. • All necessary facilities such as safe drinking water, sanitation, transport facility (need based), medical healthcare (whenever required) has been provided for workers.
19	Ambient air quality will be monitored at the site and the nearest habitath. ri in the months of January, April and November. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF, GOI.	Ambient air quality monitoring at the site and the nearest habitation has been carried out during April 2023, as per the norms prescribed by MoEF&CC, GOI. The results are attached. (Annexure 3) .
20	Measures shall be taken for control of noise levels to the limits prescribed by CPCB.	<ul style="list-style-type: none"> • Regular care of greasing and lubricating of machines has been taken to prevent unwanted noise. Plantation and regular maintenance of vehicles Controlled blasting. • Ambient Noise Monitoring has been recorded in April 2023. • At work zone noise level was 68.3 dB (A) and at Village Mahalunge Padwal is 48.9 dB (A).
21	An Environmental Audit shall be annually carried out during the operational phase and	Annually Environmental audit shall be prepared and will be submitted.

Compliance Report -

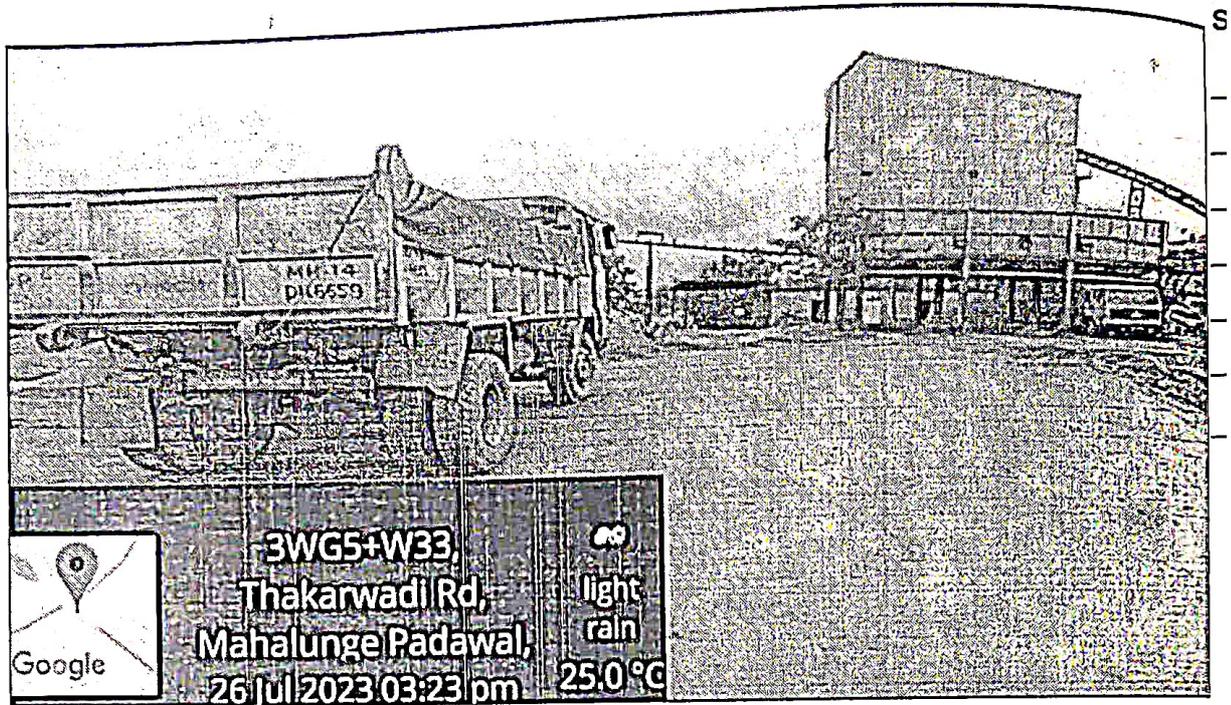
Sl. No	Condition	Reply
	be submitted to the Environment Department.	
22	Digital processing of the entire lease area in the district using remote sensing technique shall be done regularly once in three years for monitoring and report submitted to the Environment Department. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure on environmental protection measures shall be reported to the Regional Office, Ministry of Environment and Forests, Bhopal.	We will monitor the area using remote sensing image in every three years and report will be submitted to Environment department.
23	Revenue Authorities shall submit within 3 months their policy of (i) Standard operating process/ procedure to bring into focus any infringement/deviation /violation of environmental norms /conditions, (ii) Hierarchical system or Administrative order to deal with environmental issues and to ensure compliance of EC conditions and (iii) System of reporting of non-compliance/violation of environmental norms to the District collector.	-
24	The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the Environment Department, and the District Collector and the respective Regional Office of the Maharashtra Pollution Control Board.	-
25	Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions	There is no change in the lease area, production and mining technology.

Sl. No	Condition	Reply
	of EIA Notification, 2006 (as amended).	
26	The proposals has appraised on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and displayed at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.	-



Name & Signature of Project Proponent

Photograph of Tarpaulin cover



Stone Quarry of Magan Mhatarba Karale, Survey No. 2307, Village Mahalunge Padwal, Taluka Ambegaon, District Pune

Annexure 2

Well Inventory Sheet : Static Water Level

Sr. No.	Village Name	Depth (m)	SWL		Annual Fluctuation (m)
			Pre-Monsoon (m)	Post-Monsoon (m)	
1	Mahalunge Padawal	10.4	7.6	7.9	2.9
2	Mahalunge Padawal	9.2	6.6	6.8	2.6
3	Takewadi	8.3	6.4	6.6	2.4
4	Takewadi	9.1	6.6	6.8	2.1
5	Malawadi	10.1	8.0	8.2	2.6
6	Malawadi	10.3	7.7	7.9	2.1

Recognized by Ministry of Environment &
Forests (MOEF), New Delhi.

CIN No. U74140MH2009PTC196108

Nilawar Laboratories
(A Unit of MNEC Consultants Pvt. L

Annexure 3

LABORATORY TEST REPORT

Client name	: Shri Magan Mhatarba Karale	Address	: Pune
Lab ref. No.	: NL 212	Material identified	: Water Sample
Date of Collection	: 10.04.2023	Sampled By	: Nilawar Lab
Date of report	: 19.04.2023		

DESCRIPTION OF GROUND WATER SAMPLE MONITORING STATIONS

Sr. No.	Description of Water sampling station	Sample Code
1.	Dug Well Mahalunge Padwal Village, Tahsil Ambegaon, Dist Pune	GW-62

ANALYSIS RESULT

Sr. No.	Parameters	Units	GW-62	As Per BIS 10500 of 2012	
				Acceptable	Permissible
Physical Parameters					
1	Ambient Temperature	^o C	27.7	-	-
2	Colour	Hazen	CL	5	25
3	Odour	-	UO	UO	UO
4	Taste	-	AG	AG	AG
5	Turbidity	NTU	< 5	1	5
6	pH at 25 ^o C	-	8.35	6.5 - 8.5	NR
Inorganic Parameters					
7	Electrical Conductivity	μ S/cm	910	-	-
8	Total Solids	mg/l	722	-	-
9	Total Dissolved Solids	mg/l	649	500	2000
10	Total Alkalinity as CaCO ₃	mg/l	410	200	600
11	Total Hardness as CaCO ₃	mg/l	223	200	600
12	Calcium Hardness as CaCO ₃	mg/l	72.4	-	-
13	Calcium as Ca ⁺⁺	mg/l	38.1	75	200
14	Magnesium as Mg ⁺⁺	mg/l	28.4	30	100
15	Sodium as Na	mg/l	142.5	-	-
16	Potassium as K	mg/l	67.2	-	-
17	Chlorides as Cl	mg/l	44.5	250	1000
18	Sulphates as SO ₄	mg/l	68.2	200	400
19	Nitrates as NO ₃	mg/l	4.3	45	NR
20	Fluoride as F	mg/l	0.8	1	1.5

ISO 9001:2008
 ISO 18001:2007
 ISO CERTIFIED COMPANY

Recognized by Ministry of Environment &
 Forests (MOEF), New Delhi.

Lab No. U74140MH2009PTC196108



Nilawar Laboratories
 (A Unit of MNEC Consultants Pvt. Ltd)

Sr. No.	Parameters	Units	GW-62	As Per BIS 10500 of 2012	
				Acceptable	Permissible
21	Dissolved Oxygen	mg/l	NA	-	-
Pollutants					
22	Ammonical Nitrogen as NH ₃ -N	mg/l	0.3	0.5	-
23	Total Phosphate as PO ₄ -P	mg/l	BDL	-	-
24	Cyanide as CN	mg/l	BDL	0.05	NR
25	Phenolic Compounds		BDL	0.001	0.002
26	Total Oil & Grease		BDL	0.01	0.03
27	Pesticides	mg/l	Absent	Absent	0.001
28	Poly Nuclear Hydrocarbon (PAH)	mg/l	BDL	-	-
Trace Metals					
29	Aluminium as Al	mg/l	BDL	0.03	0.2
30	Arsenic as As	mg/l	BDL	0.01	NR
31	Boron as B	mg/l	BDL	1	5
32	Cadmium as Cd	mg/l	0.05	0.01	NR
33	Chromium as Cr ⁶⁺	mg/l	BDL	0.05	NR
34	Copper as Cu	mg/l	BDL	0.05	1.5
35	Iron as Fe	mg/l	0.13	0.3	1
36	Lead as Pb	mg/l	BDL	0.05	NR
37	Manganese as Mn	mg/l	BDL	0.1	0.3
38	Mercury as Hg	mg/l	BDL	0.001	NR
39	Selenium as Se	mg/l	BDL	0.01	NR
40	Zinc as Zn	mg/l	BDL	5	15
Microbiology					
41	Coliform	MPN/100 ml	<5	-	-

For M/s Nilawar Laboratories,


 Renuka Yadav
 (Authorized Signatory)

Checked By:


 Priti Mahalle
 (Deputy Technical Manager)

The test report has been given for the sample tested in laboratory.
 Authenticity of this report could be validated from our office at M/s Nilawar Laboratories.

pg. 2

Address: First Floor, 'Pralibha Sankul', Beside Anankar Cinema, Dharampeth, Nagpur - 10. Ph.: +91-712-2542261, Fax: +91-712-2542291, E-mail: nilawarlabs@rediffmail.com
 Laboratory: At Km 16.5, Nilawar Motors Complex, Amravati Road, Waddhamna, Nagpur - 440 023. Mob.: +91-9922409055, 9552550955

➤ Soil Testing for all types of Foundation Designs. ➤ Chemical Analysis of Soil & Water ➤ Mechanical Analysis of Soil & Rock
 ➤ Micro-biological Analysis of Soil & Water ➤ Testing of Construction Material ➤ Environment Consultants ➤ Environment Monitoring & Analysis

Recognized by Ministry of Environment &
Forests (MOEF), New Delhi.

Nilawar Laboratories
(A Unit of MNEC Consultants Pvt. Ltd)

CIN No. U74140MH2009PTC196108

Annexure.

LABORATORY TEST REPORT

Client name	: Shri Magan Mhatarba Karale	Address	: Pune
Lab ref. No.	: NL 315	Material identified	: Air Sample
Date of monitoring	: 10.04.2023	Sampled By	: Nilawar Lab
Date of report	: 20.04.2023		

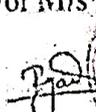
ANALYSIS RESULT : AAQ MONITORING

Location (A-115)	Stone Quarry of Shri Magan Mhatarba Karale			
Parameters	PM ₁₀	PM _{2.5}	SO ₂	NO _x
Unit	µg/m ³	µg/m ³	µg/m ³	µg/m ³
Result	79.7	48.6	14.8	21.5

Location (A-116)	Mahalunge Padwal Village			
Parameters	PM ₁₀	PM _{2.5}	SO ₂	NO _x
Unit	µg/m ³	µg/m ³	µg/m ³	µg/m ³
Result	49.7	28.8	11.5	12.7

Location (A-117)	Takewadi Village			
Parameters	PM ₁₀	PM _{2.5}	SO ₂	NO _x
Unit	µg/m ³	µg/m ³	µg/m ³	µg/m ³
Result	47.6	26.7	10.5	9.7

For M/s Nilawar Laboratories,


Renuka Yadav
(Authorized Signatory)

Checked By.


Priti Mahalle
(Deputy Technical Manager)

Note -

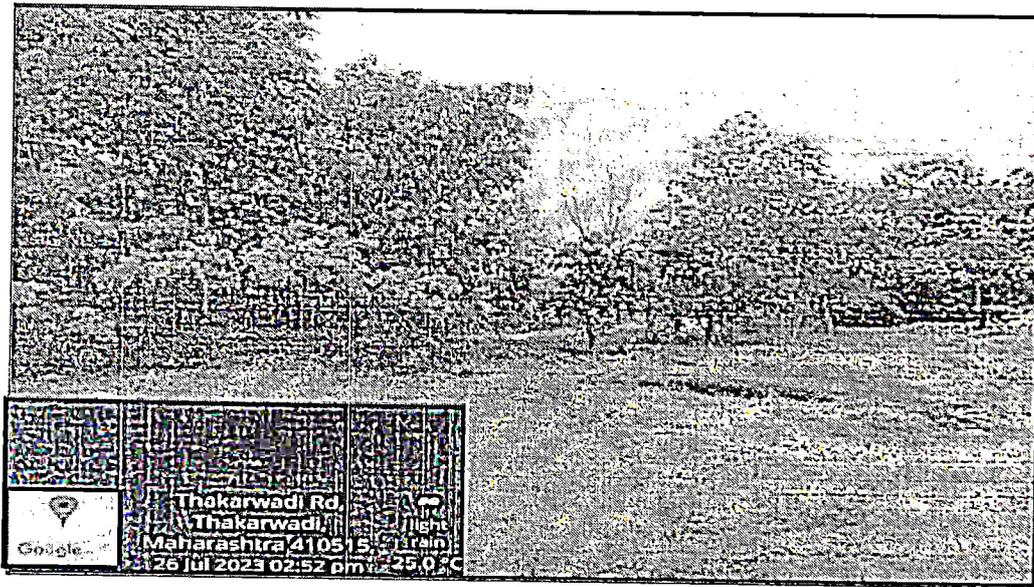
1. The test report has been given for the sample tested in laboratory.
2. Authenticity of this report could be validated from our office at M/s Nilawar Laboratories.

Off. : First Floor, 'Pratibha Sankul', Beside Anankar Cinema, Dharampeth, Nagpur - 10. Ph. : +91-712-2542261, Fax : +91-712-2542291, E-mail : nilawar@nilawar.com
Laboratory : At Km 16.5, Nilawar Motors Complex, Amravati Road, Waddhamna, Nagpur - 440 023. Mob. : +91-9922409055, 9552

> Soil Testing for all types of Foundation Designs. > Chemical Analysis of Soil & Water > Mechanical Analysis of Soil & Rock
> Micro-biological Analysis of Soil & Water > Testing of Construction Material > Environment Consultants > Environment Monitoring

Annexure 6

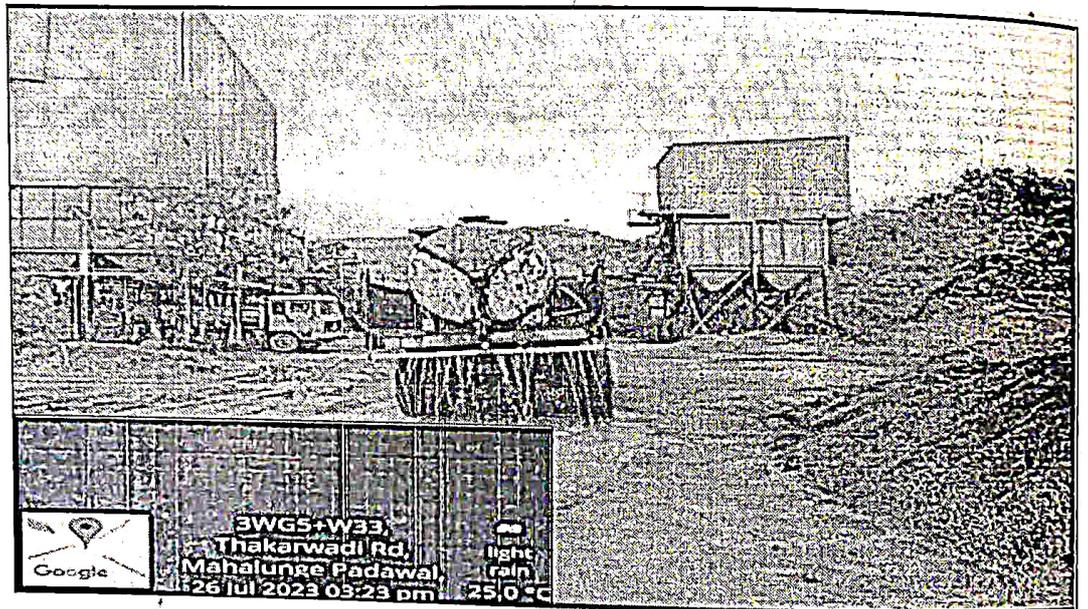
Photograph of Plantation



Stone Quarry of Magan Mhatarba Karale, Survey No. 2307, Village Mahalunge
Padwal, Taluka Ambegaon, District Pune

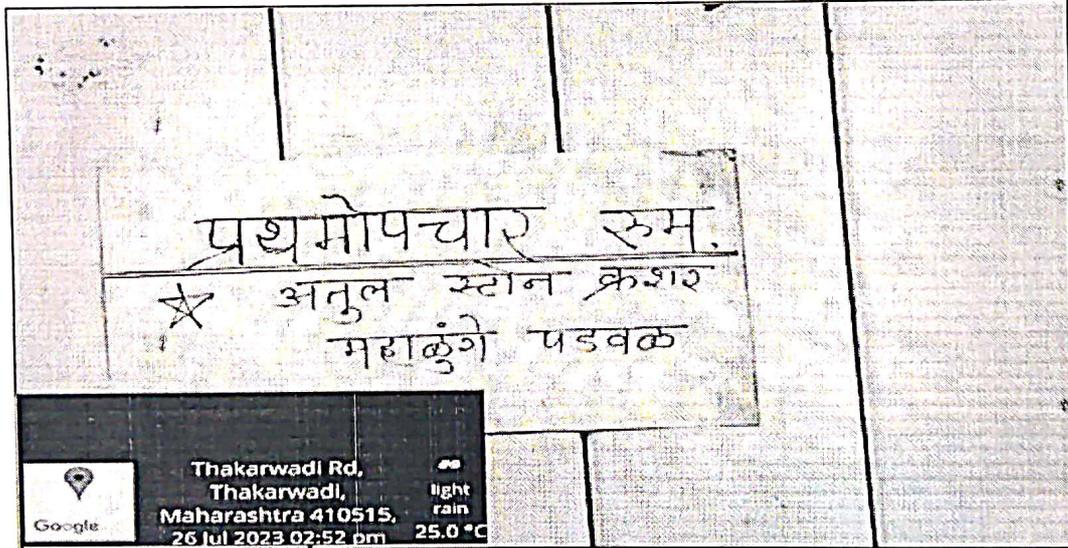
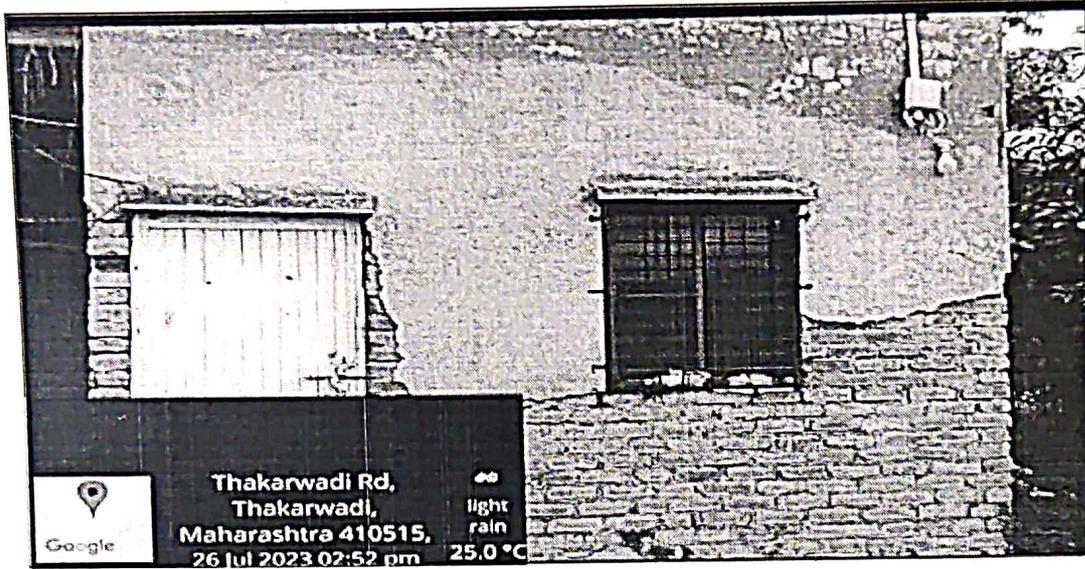
Annexure 5

Photograph of Water Sprinkling



Stone Quarry of Magan Mhatarba Karale, Survey No. 2307, Village Mahalunge Padwal, Taluka Ambegaon, District Pune

Photographs of First Aid Box/Room



Stone Quarry of Magan Mhatarba Karale, Survey No. 2307, Village Mahalunge Padwal, Taluka Ambegaon, District Pune

Magan Mhatarba Karale
At Dobi Mala Road, Near Market Yard,
Manchar, Chandoli Budruk, Pune 410 503

Date : 31.01.2023

To,
The Regional Director,
Regional Office, West-Central Zone,
Ministry of Environment, Forest & Climate Change,
Ground floor, New Secretariat Building,
Civil Lines,
Nagpur-440001

Sub: Submission of Compliance Report for Environmental Clearance for the period of July 2022 to December 2022 for stone quarry at Survey No. 2307, Area 1.61 Ha, Village Mahalunge Padwal, Tahsil Ambegaon, District Pune, M.S.

Ref: Environmental Clearance Letter from Environment Department, Govt. of Maharashtra, No. SEAC-2013/CR.201(A)/TC-2, dated 01.01.2015 (Sr. No. 135)

Respected Sir,

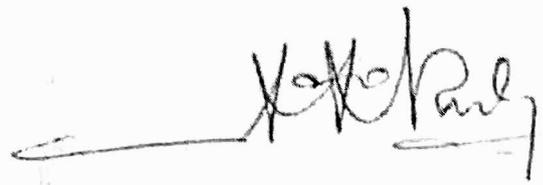
Please find enclosed Six monthly Compliance report for Environmental Clearance for the period July 2022 to December 2022 for stone quarry at Survey No. 2307, Area 1.61 Ha, Village Mahalunge Padwal, Tahsil Ambegaon, District Pune, M.S.

The General and Specific Conditions mentioned in the Environmental clearance letter have been complied to the best possible extent and necessary documents/data is provided in this Compliance Report. We ensure you to continue compliance of the conditions prescribed in Environmental Clearance Letter for the protection and conservation of environment. In this effort your guidance and suggestion will be highly appreciable.

Kindly acknowledge the receipt of this six monthly compliance report.

Thanking you,

Yours faithfully,



Magan Mhatarba Karale

CC : District Mining Officer, Pune

**COMPLIANCE REPORT OF
ENVIRONMENTAL CLEARANCE**

(Letter from Environment Department, Govt. of Maharashtra,
No. SEAC-2013/CR.201A/TC-2, dated 01.01.2015 (Sr. No. 135))

Compliance Period: July 2022 to December 2022

Submitted to
The Regional Director,
Regional Office, West-Central Zone,
Ministry of Environment, Forest & Climate Change,
Ground floor, New Secretariat Building, Civil Lines, Nagpur-440001

For
Stone Quarry
Survey No 2307, Area 1.61 Ha,
Village Mahalunge Padwal, Taluka Ambegaon, Dist Pune, M.S.

Lessee
Magan Mhatarba Karale

January 2023

Compliance Report for Specific and General Conditions of Environmental Clearance: District Pune

Ref: Letter from Environment Department, Govt. of Maharashtra, No. SEAC-2013/CR.201A/TC-2, dated 01.01.2015 (Sr. No. 135)

Compliance Period: July 2022 to December 2022

Name of the lease holder: Magan Mhatarba Karale	
Village : Mahalunge Padwal	Survey No. : 2307
Tahsil : Ambegaon	Area : 1.61 Ha

Sl. No	Condition	Reply
Specific Condition		
1	Quarrying allowed only in the recharge zone of hills, not in run off or storage zone. For this purpose, GSDA should be involved to carry out intensive geophysical survey to identify such recharge zone where quarrying can be allowed.	Quarry is located in recharge zone.
2	Discharge of sewage from quarry sites should be strictly controlled.	There is no discharge of sewage from quarry site
3	No quarry shall be allowed within safe distance from any habitation or human activity.	The quarry is 1.5 km away from nearest habitation (Village Mahalunge Padwal) maintaining safe distance
4	Only on going /existing leases are recommended for renewal. No new stone quarry proposal is recommended at this juncture.	This is an existing lease.
5	It is necessary for all the above recommended cases to prepare Mining Plan and get it approved by the Competent Authority before mining operations as per provisions in existing Rules.	Mining plan under the provisions of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 has been approved by Directorate of Geology and Mining and submitted to District Collector.
6	District Collector to ensure that the provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 shall be strictly adhered to.	-

Sl. No	Condition	Reply
7	District Collector to ensure that the provisions stipulated in the Office Memorandum (O.M.) No. J-13012/12/2013-1 IA-II (1) dated 2 nd /2/2013 issued by Ministry of Environment and Forest (MoEF) are implemented in letter and spirit.	-
8	District Collector to ensure that distance between one lease area and another lease area or clusters of lease area is more than 500 m.	-
9	District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the stone.	-
10	Project Proponent and District Collector to ensure that vehicles transporting stone should not be overloaded beyond stated capacity.	Transporting vehicles are not overloaded beyond stated capacity.
11	Project Proponent and District Collector to ensure that there is no violation of the Supreme Court order given in related matters	Care has been taken to strictly comply orders of the Honorable Supreme Court Directives.
12	The District Collector to prepare closure plan and get it approved by the competent authority for all abandoned mines in the District.	-
13	District Collector and District Mining officer will be held responsible personally for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.	-
14	Transport of stone should be by vehicles which are properly covered with Tarpaulin and it should not be overloaded.	Transportation of materials is done by covering the Tipper/Dumper with tarpaulin. Photograph of the same is enclosed as Annexure 1. Care has been taken that vehicles should not be overloaded beyond stated capacity

Sl. No	Condition	Reply
15	District Collector to ensure that no mining will be carried out in the villages declared as Ecologically Sensitive Areas (ESA) by the High Level Working Group (HLWG) under Dr. K Kasturirangan.	-
16	The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area is not affected. The depth of querying should be above the levels of aquifers to avoid the contamination/ degradation of water quality of aquifers. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.	<p>Geologically the area in the district of Pune comprises of Deccan basalts, formed by the fissure types of eruptions of basaltic lava flows. Some of the lava flows either developed in pillow structure or in brecciated to form volcanic braccia. They are occurring in the form of hilly terrain, mounds and elevated lands. Minor minerals like stones, ordinary earth etc. are quarried from as such rock types.</p> <p>The deccan trap rocks are hard, compact massive and occasionally glassy in nature. They do not exhibit any fractured pattern. These rocks do not have property of holding the ground water. Whatever the ground water available in the area is in the form of soil moisture. Thus, there is no adverse hydro geological effect on account of such shallow quarries.</p> <p>Static Water Level of ground water from nearby wells/ bore wells in agriculture land / villages has been collected and data is enclosed as Annexure 2.</p> <p>Water Sample from ground water source has been collected (by MoEF&CC recognized laboratory). Analysis report of water quality is enclosed as Annexure 3.</p>
17	Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Water sprinkling shall also be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of	<p>Ambient air quality monitoring at the site and the nearest habitation has been carried out during October 2022, as per the norms prescribed by MoEF&CC, GOI by MoEF&CC recognized laboratory. The results are attached. (Annexure 4). At present the ambient air quality is reported to be within the prescribed limits of NAAQ norms by CPCB.</p> <p>Sprinkling of water on daily basis is carried out</p>

Sl. No	Condition	Reply
15	District Collector to ensure that no mining will be carried out in the villages declared as Ecologically Sensitive Areas (ESA) by the High Level Working Group (HLWG) under Dr. K Kasturirangan.	-
16	The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area is not affected. The depth of querying should be above the levels of aquifers to avoid the contamination/ degradation of water quality of aquifers. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.	<p>Geologically the area in the district of F comprises of Deccan basalts, formed by fissure types of eruptions of basaltic lava flows. Some of the lava flows either developed in pipe structure or in brecciated to form volcanic cones. They are occurring in the form of hilly terrain mounds and elevated lands. Minor minerals stones, ordinary earth etc. are quarried from such rock types.</p> <p>The deccan trap rocks are hard, compact mass and occasionally glassy in nature. They do not exhibit any fractured pattern. These rocks do not have property of holding the ground water. Whatever the ground water available in the area is in the form of soil moisture. Thus, there is no adverse hydro geological effect on account of such shallow quarries.</p> <p>Static Water Level of ground water from nearby wells/ bore wells in agriculture land / villages has been collected and data is enclosed in Annexure 2.</p> <p>Water Sample from ground water source has been collected (by MoEF&CC recognized laboratory). Analysis report of water quality is enclosed as Annexure 3.</p>
17	Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Water sprinkling shall also be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of	<p>Ambient air quality monitoring at the site and the nearest habitation has been carried out during October 2022, as per the norms prescribed by MoEF&CC, GOI by MoEF&CC recognized laboratory. The results are attached (Annexure 4). At present the ambient air quality is reported to be within the prescribed limits of NAAQ norms by CPCB.</p> <p>Sprinkling of water on daily basis is carried out</p>

Sl. No	Condition	Reply
	implementation of measures taken shall be reported to Environment Department	with the help of tanker 5 KL capacity. To control dust pollution, water sprinkling is carried out daily on loading/unloading point, haul road, blasting site, approach road etc. The photographs of water sprinkling are enclosed as Annexure 5.
18	Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 shall be strictly adhered to.	Agreed and all rules will be adhered.
19	District Collector and District Mining officer will be held responsible personally for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.	-
20	District Collector will take bank guarantee of Rs. 2,00,000/- OR upto 2% of the annual royalty, whichever is higher, for the given lease from the lease holder to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by project proponent bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such project proponent.	-
21	It shall be ensured that there is no fauna dependent on the areas close to mining for its nesting.	There is no fauna dependent on the areas close to mining for its nesting.
22	To prevent dust / particulate matter pollution, the lease holder shall take up tree plantation in an area 10 m from the boundary of the leased area and also on either side of the road leading to the quarry from the already surfaced road.	<ul style="list-style-type: none"> • 40 numbers of trees of local species viz. Neem, Gulmohar, Wad, Pimpal etc has been planted within mining lease area and outside lease area. • Average height of tree is 10 to 12 feet. • Photographs of plantation is enclosed as Annexure 6 <p>It is proposed to plant 50 saplings of local trees species.</p>
23	Project Proponent and District Collector to ensure that there is no violation of the Supreme Court order given in related matters	Care will be taken to strictly comply orders of the Honourable Supreme Court Directives.
24	District Collector shall prepare closure plan and get it approved by the competent	-

Compliance Report -

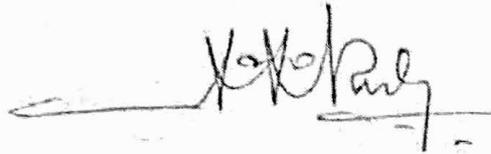
Sl. No	Condition	Reply
	authority for all abandoned mines in the District.	
General Conditions		
1	Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.	Map showing ground level and contour of stone quarry of this mining lease authenticated by Mining Branch, Collector Office Pune.
2	All necessary statutory clearances shall be obtained before start of mining operations.	All the necessary and statutory clearances and permissions such as consent from pollution control board, explosive license, N.A permission from concerned Tahsildar, N.O.C from Gram Panchayat for quarrying operation, has been already obtained. Environment Clearance is granted by SEIAA (Date 01.01.2015).
3	Mining / loading shall be limited to day hours' time only. The quarrying loading shall not be done during night hours.	The quarrying operations, loading /unloading vehicles are done in the day hours' time between 6 am to 5 pm. Blasting is carrying out occasionally between 12 to 1 pm.
4	No mining shall be carried out in the safety zone of any bridge and/or embankment.	The mining activity has not been carried out in the safety zone of any bridge and/or embankment. It may be noted that prior to grant Stone Quarry title has been confirmed.
5	No mining shall be carried out in the vicinity of natural/ manmade archaeological sites	The mining has not been carried out in the vicinity of natural/ manmade archaeological sites. There are no natural/ manmade archaeological sites within 500 m.
6	The lease holder shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if required for the project.	Surface water is used for dust suppression plantation. Ground water is not used for any purpose and ground water is not intercepted likely to be intercepted during the course of mining. Hence, permission from competent authority has not been obtained. Drinking water requirement is met from surface water.
7	Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.	No wastewater is generated during the course of quarrying operations of minor minerals.
8	No wildlife habitat will be infringed.	Occurrence of wildlife is not observed in this area. The nearest forest is at distance 6 km on No.

Sl. No	Condition	Reply
		direction.
9	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.	There is no National Park and Wildlife Sanctuary within 10 km radius.
10	Green belt development shall be carried out considering CPCB guidelines including selection of plant species in consultation with the local DFO/Horticulture Officer.	<ul style="list-style-type: none"> • 40 number of trees of local species viz. Neem, Gulmohar, Wad, Pimpal etc has been planted within mining lease area and outside lease area. • Average height of tree is 10 to 12 feet. • Photographs of plantation is enclosed as Annexure 6 • It is proposed to plant 50 sapling of local trees species.
11	Parking of vehicles should not be made on public places.	Parking of vehicles is not made in any public place.
12	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.	<p>Transportation of materials is done by covering the Tipper/Dumper with tarpaulin.</p> <p>Photograph of the same is enclosed as Annexure 1.</p>
13	Appropriate mitigation measures shall be taken to prevent any kind of pollution in consultation with the Maharashtra Pollution Control Board. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.	Proper care has been taken for leakage of oil and grease of the vehicles used for transportation. PUC from RTO has been obtained for the machineries deployed.
14	Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded	All the precautionary steps are taken by us to prevent vehicular emissions beyond permissible level. However we will be more careful in this matter. Vehicular emissions will be monitored regularly and mineral transportation shall be carried out using tarpaulin.
15	Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.	<ul style="list-style-type: none"> • There is no habitation near to this stone quarry. Maintenance of roads is also undertaken regularly. • Measures has been adopted which includes <ul style="list-style-type: none"> ○ Village Road Maintenance ○ Dust Suppression ○ Plantation ○ Controlled Blasting ○ Pre and Post Blast water suppression

Sl. No	Condition	Reply
		<ul style="list-style-type: none"> ○ Provisions of speed breakers / Boards at crowded / School/ Hospitals/ Religious Places ○ Transport through covered trucks ● The nearest habitation is village Mahalung Padwal at a distance 1.5 km. ● Vehicle passes during transportation is outside the village.
16	Dispensary facilities for first-aid shall be provided at site.	<ul style="list-style-type: none"> ● The dispensary facilities for first-aid are being provided to workers whenever required. ● Medical facility available for workers at a distance of 5 kms at Ambegaon. ● Photograph of First Aid Room is enclosed as Annexure 7. ● Personal Protection Equipment's Helmets, gum shoes, dust mask has been provided to workers.
17	Occupational health surveillance program of the workers should be undertaken periodically	<ul style="list-style-type: none"> ● Occupational health surveillance program is proposed and details shall be provided during the next compliance report.
18	Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.	<ul style="list-style-type: none"> ● Facility for housing 4 workers has been provided at the outside ML area. ● All necessary facilities such as safe drinking water, sanitation, transport facility (nearby), medical healthcare (whenever required) has been provided for workers.
19	Ambient air quality will be monitored at the site and the nearest habitation in the months of January, April and November. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF, GOI.	Ambient air quality monitoring at the site and the nearest habitation has been carried out during October 2022, as per the norms prescribed by MoEF&CC, GOI. The results are attached as (Annexure 3) .
20	Measures shall be taken for control of noise levels to the limits prescribed by CPCB.	<ul style="list-style-type: none"> ● Regular care of greasing and lubricating of machines has been taken to prevent unwanted noise. Plantation and regular maintenance of vehicles Controlled blasting. ● Ambient Noise Monitoring has been recorded in October 2022. ● At work zone noise level was 67.9 dB (A) and at village Mahalunge Padwal is 48.1 dB (A).
21	An Environmental Audit shall be annually carried out during the operational phase and	Annually Environmental audit shall be prepared and will be submitted.

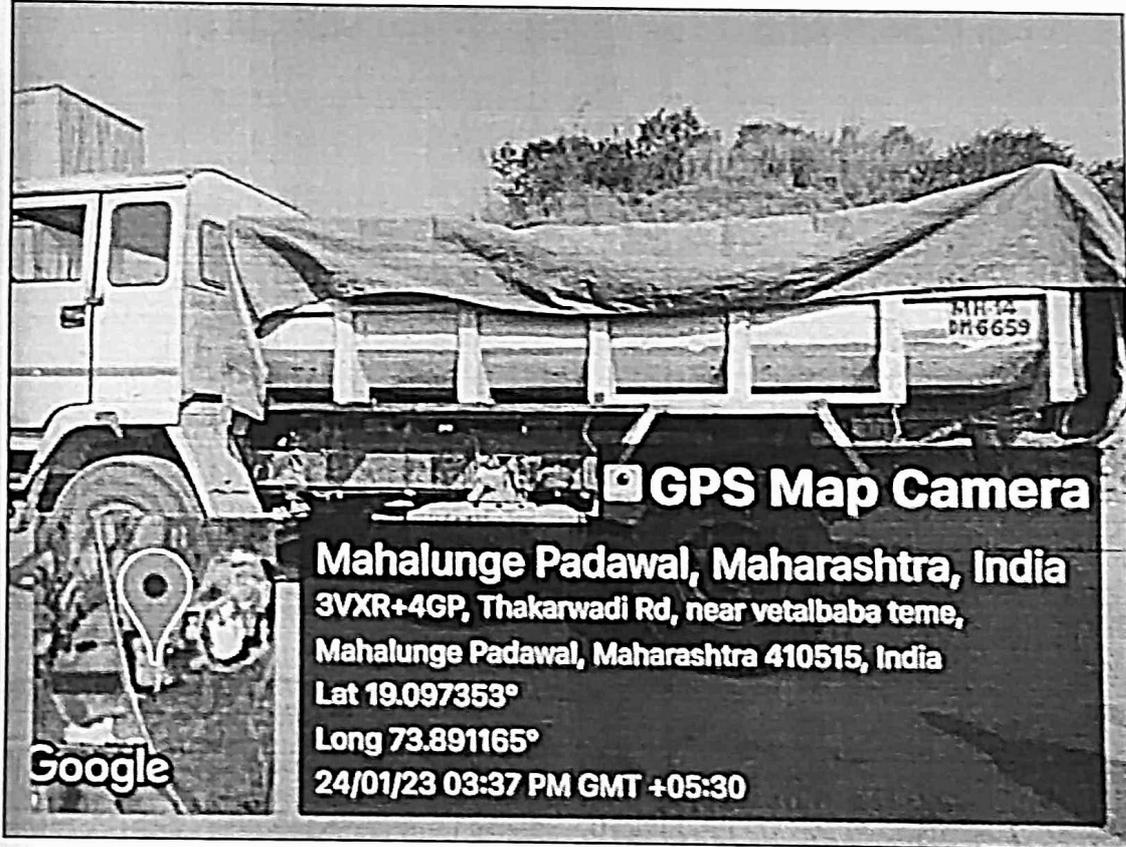
Sl. No	Condition	Reply
	be submitted to the Environment Department.	
22	Digital processing of the entire lease area in the district using remote sensing technique shall be done regularly once in three years for monitoring and report submitted to the Environment Department. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure on environmental protection measures shall be reported to the Regional Office, Ministry of Environment and Forests, Bhopal.	We will monitor the area using remote sensing image in every three years and report will be submitted to Environment department.
23	Revenue Authorities shall submit within 3 months their policy of (i) Standard operating process/ procedure to bring into focus any infringement/deviation /violation of environmental norms /conditions, (ii) Hierarchical system or Administrative order to deal with environmental issues and to ensure compliance of EC conditions and (iii) System of reporting of non-compliance/violation of environmental norms to the District collector.	-
24	The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the Environment Department, and the District Collector and the respective Regional Office of the Maharashtra Pollution Control Board.	-
25	Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions	There is no change in the lease area, production and mining technology.

Sl. No	Condition	Reply
	of EIA Notification, 2006 (as amended).	
26	The proposals has appraised on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and displayed at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.	-



Name & Signature of Project Proponent

Photograph of Tarpaulin cover



Stone Quarry of Magan Mhatarba Karale, Survey No. 2307, Village Mahalunge Padwal, Taluka Ambegaon, District Pune

Annexure 2

Well Inventory Sheet : Static Water Level

Sr. No.	Village Name	Depth (m)	SWL		Annual Fluctuation (m)
			Pre-Monsoon (m)	Post-Monsoon (m)	
1	Mahalunge Padawal	10.4	7.9	2.9	5.0
2	Mahalunge Padawal	9.2	6.8	2.6	4.2
3	Takewadi	8.3	6.6	2.4	4.2
4	Takewadi	9.1	6.8	2.1	4.7
5	Malawadi	10.1	8.2	2.6	5.6
6	Malawadi	10.3	7.9	2.1	5.8

NS-EN ISO 9001:2008
OHSAS 18001:2007
AN ISO CERTIFIED COMPANY

213



Nilawar Laboratories
(A Unit of MNEC Consultants Pvt. Ltd)

Recognized by Ministry of Environment &
Forests (MOEF), New Delhi.

CIN No. U74140MH2009PTC196108

Annexure 3

LABORATORY TEST REPORT

Client name	: Shri Magan Mhatarba Karale	Address	: Pune
Lab ref. No.	: NL 912	Material identified	: Water Sample
Date of Collection	: 16.10.2022	Sampled By	: Nilawar Lab
Date of report	: 23.10.2022		

DESCRIPTION OF GROUND WATER SAMPLE MONITORING STATIONS

Sr. No.	Description of Water sampling station	Sample Code
1.	Dug Well Mahalunge Padwal Village, Tahsil Ambegaon, Dist Pune	GW-62

ANALYSIS RESULT

Sr. No.	Parameters	Units	GW-62	As Per BIS 10500 of 2012	
				Acceptable	Permissible
Physical Parameters					
1	Ambient Temperature	°C	27.5	-	-
2	Colour	Hazen	CL	5	25
3	Odour	-	UO	UO	UO
4	Taste	-	AG	AG	AG
5	Turbidity	NTU	< 5	1	5
6	pH at 25 °C	-	8.31	6.5 – 8.5	NR
Inorganic Parameters					
7	Electrical Conductivity	µS/cm	856	-	-
8	Total Solids	mg/l	645	-	-
9	Total Dissolved Solids	mg/l	523	500	2000
10	Total Alkalinity as CaCO ₃	mg/l	325	200	600
11	Total Hardness as CaCO ₃	mg/l	175	200	600
12	Calcium Hardness as CaCO ₃	mg/l	65.3	-	-
13	Calcium as Ca ⁺⁺	mg/l	33.6	75	200
14	Magnesium as Mg ⁺⁺	mg/l	26.9	30	100
15	Sodium as Na	mg/l	102.3	-	-
16	Potassium as K	mg/l	51.0	-	-
17	Chlorides as Cl	mg/l	43.7	250	1000
18	Sulphates as SO ₄	mg/l	67.6	200	400
19	Nitrates as NO ₃	mg/l	4.0	45	NR

First Floor, 'Pratibha Sankul', Beside Ajankar Cinema, Dharampeth, Nagpur - 10. Ph. : +91-712-2542261, Fax : +91-712-2542291, E-mail : nilawarlabs@rediffmail.com
Laboratory : At Km 16.5, Nilawar Motors Complex, Amravati Road, Waddhamna, Nagpur - 440 023. Mob. : +91-9922409055, 9552550955

➤ Soil Testing for all types of Foundation Designs. ➤ Chemical Analysis of Soil & Water ➤ Mechanical Analysis of Soil & Rock
➤ Micro-biological Analysis of Soil & Water ➤ Testing of Construction Material ➤ Environment Consultants ➤ Environment Monitoring & Analysis

Recognized by Ministry of Environment & Forests (MOEF), New Delhi.

Nilawar Laboratories
(A Unit of MNEC Consultants Pvt. Ltd.)

CIN No. U74140MH2009PTC196108

Sr. No.	Parameters	Units	GW-62	As Per BIS 10500 of 2012	
				Acceptable	Permissible
		mg/l	0.7	1	1.5
20	Fluoride as F			-	-
Pollutants					
22	Amonical Nitrogen as NH3-N	mg/l	0.2	-	-
23	Total Phosphate as PO4-P	mg/l	BDL	-	-
24	Cyanide as CN	mg/l	BDL	0.05	NR
25	Phenolic Compounds	mg/l	BDL	0.001	0.002
26	Total Oil & Grease	mg/l	BDL	0.01	0.03
				-	-
				-	-
29	Pesticides	mg/l	Absent	Absent	0.001
30	Poly Nuclear Hydrocarbon (PAH)	mg/l	BDL	-	-
Trace Metals					
31	Aluminium as Al	mg/l	BDL	0.03	0.2
32	Arsenic as As	mg/l	BDL	0.01	NR
33	Boron as B	mg/l	BDL	1	5
34	Cadmium as Cd	mg/l	0.04	0.01	NR
35	Chromium as Cr ⁶⁺	mg/l	BDL	0.05	NR
36	Copper as Cu	mg/l	BDL	0.05	1.5
37	Iron as Fe	mg/l	0.11	0.3	NR
38	Lead as Pb	mg/l	BDL	0.01	NR
39	Manganese as Mn	mg/l	BDL	0.1	0.3
40	Mercury as Hg	mg/l	BDL	0.001	NR
41	Selenium as Se	mg/l	BDL	0.01	NR
42	Zinc as Zn	mg/l	BDL	5	15
Microbiology					
43	Coliform	MPN/100 ml	<4	-	-

For, M/s Nilawar Laboratories,

D. N. Nilawar



D. N. Nilawar
(Authorized Signatory)

Note -

- The test report has been given for the sample tested in laboratory.
- Authenticity of this report could be validated from our office at M/s Nilawar Laboratories.



Annexure 4

LABORATORY TEST REPORT

Client name	: Shri Magan Mhatarba Karale	Address	: Pune
Lab ref. No.	: NL 613	Material identified	: Air Sample
Date of monitoring	: 16.10.2022	Sampled By	: Nilawar Lab
Date of report	: 23.10.2022		

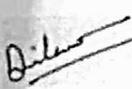
ANALYSIS RESULT : AAQ MONITORING

A-115	Stone Quarry of Shri Magan Mhatarba Karale			
Parameters	PM ₁₀	PM _{2.5}	SO ₂	NO _x
Unit	µg/m ³	µg/m ³	µg/m ³	µg/m ³
Result	79.3	48.3	14.6	21.3

A-115	Mahalunge Padwal Village			
Parameters	PM ₁₀	PM _{2.5}	SO ₂	NO _x
Unit	µg/m ³	µg/m ³	µg/m ³	µg/m ³
Result	49.3	28.4	11.2	12.3

A-117	Takewadi Village			
Parameters	PM ₁₀	PM _{2.5}	SO ₂	NO _x
Unit	µg/m ³	µg/m ³	µg/m ³	µg/m ³
Result	47.3	26.4	10.2	9.2

For, M/s Nilawar Laboratories,



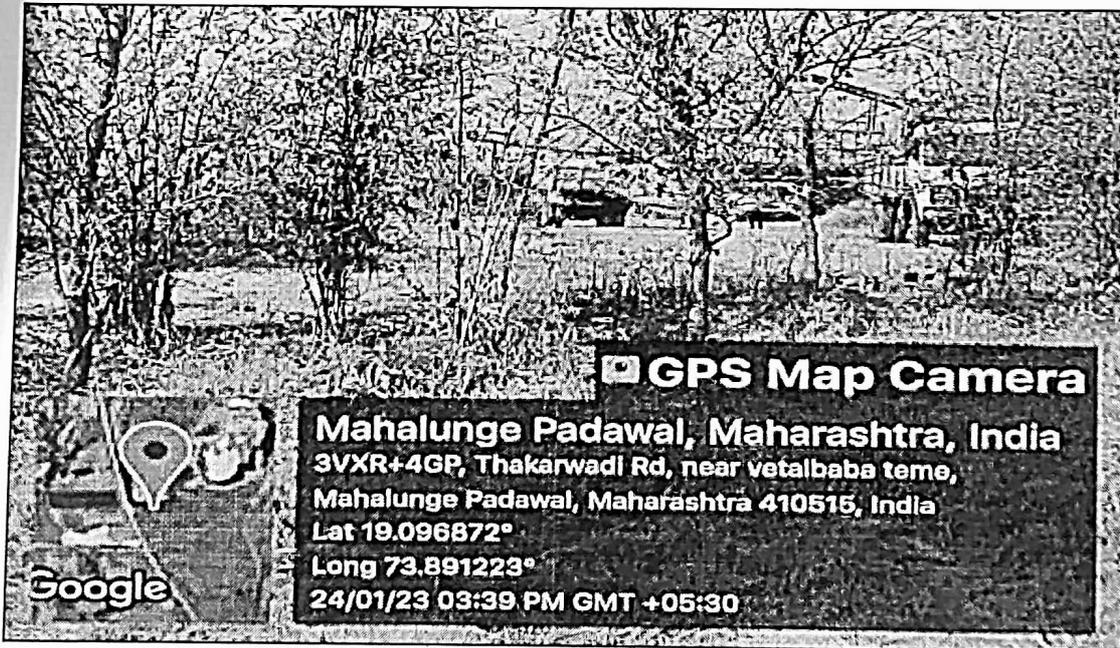
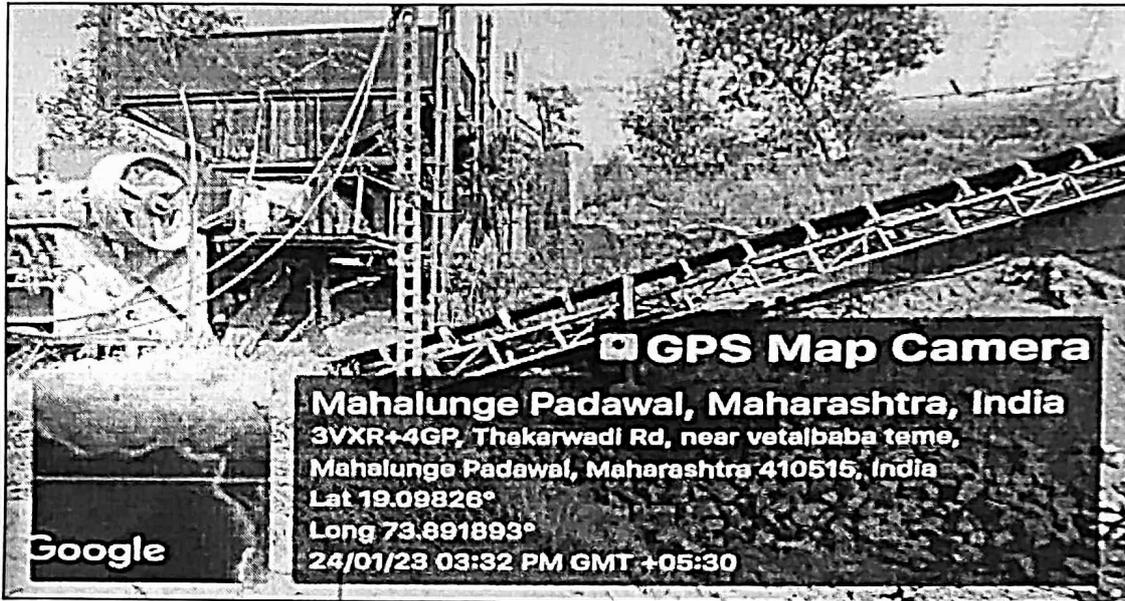

D. N. Nilawar
(Authorized Signatory)

Photograph of Water Sprinkling



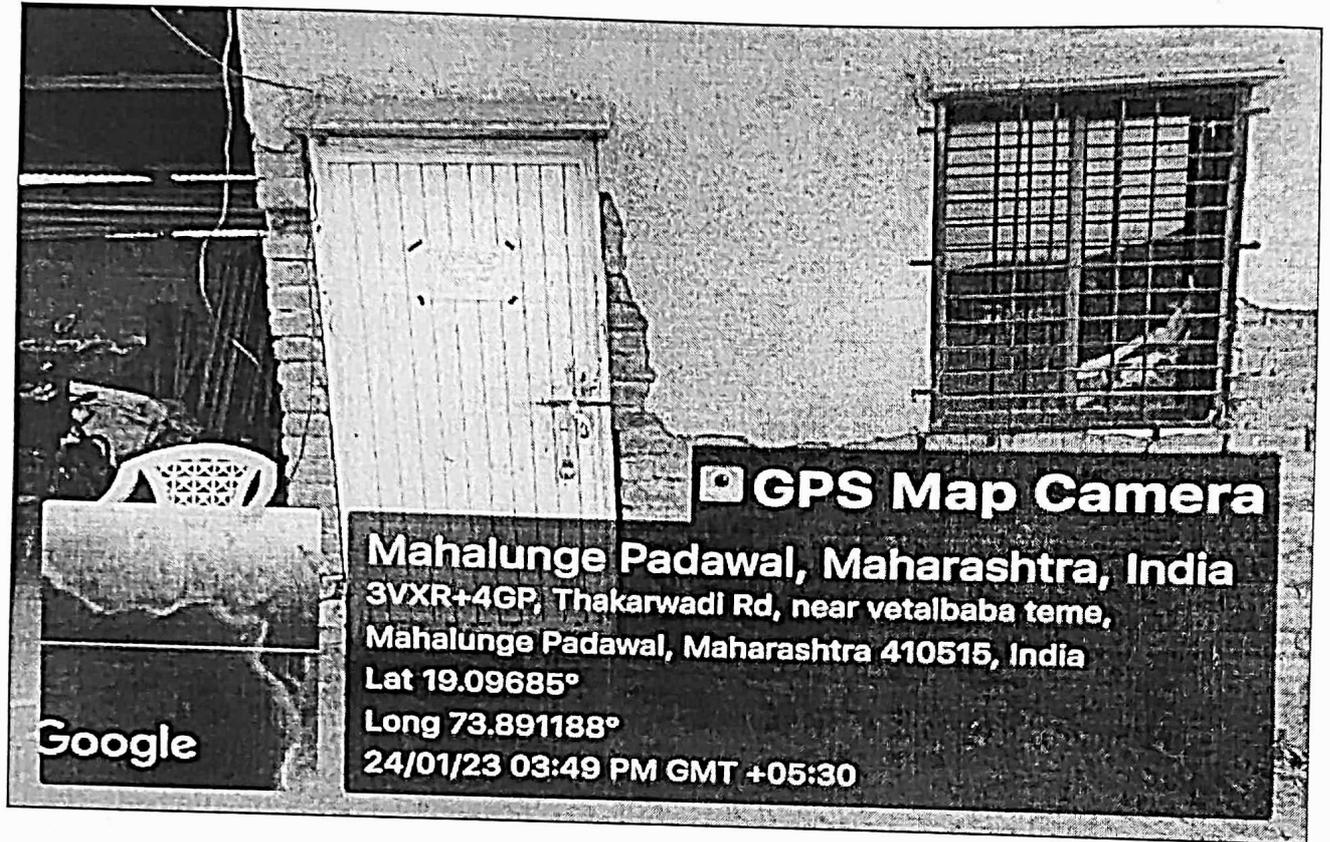
Stone Quarry of Magan Mhatarba Karale, Survey No. 2307, Village Mahalunge Padwal, Taluka Ambegaon, District Pune

Photograph of Plantation



Stone Quarry of Magan Mhatarba Karale, Survey No. 2307, Village Mahalunge Padwal, Taluka Ambegaon, District Pune

Photograph of First Aid Box/Room



Stone Quarry of Magan Mhatarba Karale, Survey No. 2307, Village Mahalunge Padwal, Taluka Ambegaon, District Pune

Annexure-D





Annexure-E





Check In

Mahalunge Padawal, Maharashtra, India
3vvr+4gp, Thakarwadi Rd, Near Vetababa Teme, Mahalunge
Padawal, Maharashtra 410515, India
Lat 19.096779° Long 73.890827°
26/07/2025 05:48 PM GMT +05:30



Google